FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF NHA INFRABUILD PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	NHA INFRABUILD PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	06.08.2022
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies Kanpur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201UP2022PTC168820
5.	Address of the registered office and principal office (if any) of corporate debtor	KH NO. 210 MAUJA CHAMRAULI TAJ NAGRI PHASE-II SHAMSHABAD FATEHABAD ROAD, Agra, Agra, Agra, Uttar Pradesh, India, 282001
6.	Insolvency commencement date in respect of corporate debtor	31.01.2025 Copy of NCLT Order Received on 08.02.2025
7.	Estimated date of closure of insolvency resolution process	30.07.2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Pramod Kumar Sharma IP Registration No. IBBI/IPA-002/IP-N00110/2017-18/10258
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: H.No-16, Dasharath Kunj-B West Arjun Nagar, Agra, Uttar Pradesh, 282001 Email: pksharmafcs@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: H.No-16, Dasharath Kunj-B West Arjun Nagar, Agra, Uttar Pradesh, 282001 Email: cirp.nhainfra@gmail.com
11.	Last date for submission of claims	22.02.2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class: Allottees in Real Estate Project
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class – Real estate allottees	1.Ankit Agarwal IBBI Regn No. IBBI/IPA-001/IP-P-01954/2020-2021/13095 2.Babita Jain IBBI Regn No. IBBI/IPA-002/IP-N00321/2017-18/10926 3. Keshari Kumar IBBI Regn No. IBBI/IPA-001/IP-P-2459/ 2021-2022/13769
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web Link: https://ibbi.gov.in/home/downloads (b) Physical Address: 1) Ankit Agarwal Address: 46A, Madhav Kunj ,Pratap Nagar, Uttar Pradesh-282010. Email ID: ipankitca@gmail.com 2) Babita Jain Address: 35B/6 Madhokunj, Ram Mohan Plaza, Katra, Allahabad 211002 Email ID: jainbabita06@gmail.com 3) Keshari Kumar Address: 46F Sector 7, Jasola Vihar New Delhi 110025 Email: keshrik@yahoo.com

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the NHA INFRABUILD PRIVATE LIMITED on 31.01.2025.

The creditors of NHA INFRABUILD PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 22.02.2025 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class Real Estate Allottee in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/

Date: 10.02.2025
Place: Agra

Pramod Kumar Sharma
Interim Resolution Professional
NHA INFRABUILD PRIVATE LIMITED
Reg no: IBBI/IPA-002/ IP-N00110/2017-18/10258

Parl panel flags delays in implementing key schemes

Highlights Jal Jeevan Mission, River Linking Projects

Vishwa Mohan
@timesofindia.com

Representational photo

SLOW FLOW Only 11 states and union territories s have so far achieved the status of 'Har Ghar Jal' forcing govt to extend JJM

New Delhi: A parliamentary panel on Monday raised concerns over the implementation of several schemes and programmes, including the central flagship Jal Jeevan Mission (JJM), which missed its Dec 2024 deadline to provide tap water to all rural households across the country.

The panel also highlighted the absence of consensus among states on majority of the proposed inter-linking of river (ILR) projects and the inadequacy of early warning systems for flood forecasting.

Since only 11 states/UTs have so far achieved the status of 'Har Ghar Jal', the govt in its budget on Feb 1 announced the extension of JJM for four more years until 2028. Though 10 states/UTs — Bihar, J&K, Ladakh, Lakshadweep, Manipur, Meghalaya, Nagaland, Sikkim, Tripura and Uttarakhand — are expected to achieve the goal of providing tap water connections to all respective rural households by March, three states — Rajasthan, Tamil Nadu, West Bengal — have their extended deadline up to Aug 2027. Flagging other laggards in the list of 13 such states including Andhra Pradesh, Jharkhand, Kerala, MP, Odisha, Uttar Pradesh, Maharashtra, Karnataka, Assam and Chhattisgarh, the panel recommended that the ministry of 'Jal Shakti' make concerted efforts in close coordination with the states and implementing agencies to expedite their efforts in order to achieve the targets and objectives of JJM in a time bound manner by fully utilising the allocated funds.

On the delay in implementing ILR projects, the panel — parliamentary standing committee on water resources headed by BJP Lok Sabha member Rajiv Pratap Rudy — suggested that govt conduct more studies from the ecological, environmental and socio-economic perspective to bring awareness about the benefits of this programme.

It observed that a total of 30 link projects have been identified under the ILR programme for which budgetary allocation of Rs 4,000 crore has been earmarked for 2024-25 but mutual consensus among states "remain a persistent obstacle in the implementation".

Out of 30 planned ILR projects, only five links — Ken-Betwa, Godavari-Cauvery (comprising three links) and modified Parbati-Kalisindh-Chambal — are currently "being pursued for implementation on priority" while only one of them (Ken-Betwa) is "under implementation" in MP and UP. Observing the absence of adequate early warning systems for flood forecasting, the panel which submitted its report in the Parliament on Monday recommended that govt upgrade its present system in line with the latest technologies capable of addressing the persistent challenges posed by floods across country.

'14cr denied benefits of food security as census delayed'

TIMES NEWS NETWORK

New Delhi: Raising the delay in conducting census by more than four years, Congress MP **Sonia Gandhi**, in her maiden intervention in the Rajya Sabha on Monday, claimed that around 14 crore people are being deprived of benefits under the National Food Security Act (NFSA). She said the quota for the beneficiaries is still determined based on the 2011 census, which is now well over a decade old.

In her Zero Hour intervention, Gandhi said the NFSA enacted by the UPA govt in September 2013 is a landmark initiative aimed at ensuring food and nutritional security for the country's poor and the legislation played a crucial role in protecting millions of vulnerable households from starvation, particularly during the Covid-19 crisis.

"For the first time in the history of independent India, the decennial census has been delayed by more than four years. Originally scheduled for 2021, there is still no clarity as to when the census will be conducted. The budget allocation reveals that the updated Census is unlikely to be conducted this year as well. Around 14 crore eligible Indians are thus being deprived of their rightful benefits under the NFSA," she said.

NFSA provides for coverage of up to 75% of rural and up to 50% of the urban population for receiving highly-subsidised foodgrains, which according to 2011 census comes to about 81.4 crore.

The Congress leader urged the govt to prioritise completion of the census as soon as possible and ensure that all deserving individuals receive the benefits guaranteed to them under the NFSA. "Food security is not a privilege. It is a fundamental right," she said.

The Narendra Modi govt has made the foodgrain distribution to poor free under the PM Garib Kalyan Anna Yojana (PMGKAY) and has extended the scheme for five years till December 2029.

Budget politically driven with Delhi polls in mind: PC

> **I suspect that, and I hope not, I suspect that the finance minister is doing an 'Elon Musk' on the external affairs minister**
>
> **P CHIDAMBARAM**
> Ex FM & Cong leader on MEA budget cut

New Delhi: Congress leader P Chidambaram on Monday said the Union Budget 2025-26 is a "politically-driven budget" with Delhi elections in mind as it ignored the poor and bottom half of the population. Initiating a discussion on Union Budget 2025-26 in Rajya Sabha, Chidambaram questioned finance minister Nirmala Sitharaman for improving fiscal deficit by cutting the Centre's capital expenditure and grants-in-aid to states and termed it as bad economics.

"There ought to be a philosophy behind the Budget, but I cannot find one in this Budget. I shall not attempt to do so because after going through the Budget speech and Budget numbers, I believe there is no philosophy behind the Budget," he said.

Chidambaram further said, "It is obvious that the budget was politically driven, I shall not elaborate upon that but I congratulate the finance minister for achieving one of her objectives a couple of days ago."

The former finance minister also stated that the MGNREGA daily wage could have been increased "because the poorest are the ones who are going for MGNREGA work" and also the statutory minimum wage across the board under the Minimum Wages Act, could have been raised and that could have benefitted thousands and thousands of labourers. "She (Sitharaman) did nothing. But, she was focussed on the Income Tax and she was focussed on the Delhi elections," Chidambaram asserted.

Referring to the Income Tax relief provided in the Budget, he said, "She remembered the middle class but what about the section of people she has forgotten?"

Citing govt data, Chidambaram said between 2012 and 2024, in the 12-year period, food inflation was 6.2%, education inflation was 11%, healthcare inflation was 14%. "These have crippled Indian households. Household savings have fallen from 25.2% to 18.4%," he said, adding as per household consumption survey in 2023, the average monthly per capita expenditure of a rural family is only Rs 4,226 and in urban areas it is only Rs 6,996. PTI

Oppn calls tax relief 'sugar rush', BJP says it is booster dose

ANI

BUDGET MATTERS

New Delhi: The treasury and opposition benches sparred on Monday in the Lok Sabha over the Union Budget with the opposition members saying it offered a mere "sugar rush" in tax relief without any long-term benefits, while the ruling side defended it as "booster shot" for the economy.

Participating in the debate on the Union Budget in the Lower House, opposition members expressed concern on issues like the depreciating rupee value, rising govt debt and farmers' plight. They said that the budget was "election-centric" and ignored the interests of a vast majority of the population. DMK's Dayanidhi Maran said preference has been given to the corporates and not the common man. He claimed that prices of essential commodities were going up which was hurting the interests of the poor and the middle classes.

The DMK leader also accused the Modi govt of coming out with budgets in successive years that have focused on poll-bound states keeping in mind political gains. Taking a swipe at the finance minister, he said whenever the opposition flags the falling value of the rupee, Nirmala Sitharaman always responds by saying the rupee is not getting weaker but the USD is emerging stronger.

Referring to the outcome of the Delhi Assembly polls, he said the tax benefit proposed in the Union Budget for the middle class helped the BJP. But, Maran said, that less than three crore people will actually benefit in the country. He said the tax relief for the middle class was like an "economic sugar rush" which was untenable in the long run. Dubbing the budgetary provision as "unjust", he said it does not take care of the interests of people.

Congress MP Manish Tewari claimed that in the past one decade, govt debts have soared which has created problems for future generations. He described the debt on the govt as "intergenerational debt".

BJP MP Anurag Thakur hailed the budget a "force multiplier". "Rahul Gandhi is calling the budget a 'band-aid budget'. I want to tell him that this is not a band-aid budget but a 'booster shot' budget. It is a force multiplier...," he said. NCP MP Supriya Sule welcomed the tax rebate but maintained that "all is not well". PTI

Chidambaram: Why no Bharat Ratna to Manmohan Singh

TIMES NEWS NETWORK

New Delhi: Congress MP P Chidambaram on Monday, while participating in the discussion on the Union budget in Rajya Sabha, asked the govt why former Prime Minister Manmohan Singh was not conferred the Bharat Ratna this Republic Day.

Praising Singh, who passed away on December 26, 2024, for his wisdom and farsightedness, the former home minister recalled how in 1991, when the country's economy faced a grave crisis, "a man entered Parliament and North Block (where the finance ministry is headquartered)."

"He had an economic philosophy. He followed it with policies that required wisdom and farsightedness. Dr Manmohan Singh had it. I am urging the hon'ble finance minister to recapture the wisdom and farsightedness of Dr Manmohan Singh," he said, in a message meant for Nirmala Sitharaman.

As he wound up his speech, Chidamabaram posed "one last question". "This is through the finance minister to the govt. Why have you not conferred the Bharat Ratna on Dr Manmohan Singh?" he asked amid cheers from other members.

Singh later also came in for praise from Trinamool MP Sushmita Deb, who remembered him for his vision in 1991 to develop northeastern states as part of a 'Look East' approach, realising their potential as a gateway to east and southeast Asia.

DEBTS RECOVERY TRIBUNAL DEHRADUN
Paras Tower, 2nd Floor, Mazra Niranjanpur, Saharanpur Road, Dehradoon
R.C. No. 687/2023 Date: 27.01.2025
Union Bank of India — Certificate Holder
Versus
M/s Phoenix India Inc & ORs — Certificate Debtor

DEMAND NOTICE

To,
1. **M/s Phoenix India Inc,** Plot-D-17 Pocket-A, SEZ, Pakwara Dingerpur Road, District Moradabad-244001, Uttar Pradesh, a partnership concern, through its partners.
2. **Akshat Jain** S/o Sh. Naresh Kumar Jain, R/o H.No. 135- Sahukara Bilaspur, Near Jain Mandir, District Rampur, Uttar Pradesh-244921
3. **Naresh Kumar Jain** S/o Late Sh. R.K. Jain, R/o H.No. 135- Sahukara Bilaspur, Near Jain Mandir, District Rampur, Uttar Pradesh-244921.
4. **Tarun Garg** S/o Sh. Shailendra Agarwal, R/o Ward No. 17 Sahukara Bilaspur, near Jain Mandir, District Rampur, Uttar Pradesh-244921

In view of the Recovery Certificate issued in **O.A. No. 169 of 2022** passed by the Presiding Officer, DRT, Dehradun an amount of **Rs. 2,18,42,947.96 (Rupees Twp Crore Eighteen Lakhs Forty Two Thousands Nine Hundred Forty Seven And Paise Ninety Six Only)** along with pendente-lite and future interest @9.50% simple interest yearly w.e.f. 21.03.2022 till realization and costs of Rs. 2,12,000 (Rupees Two Lakh Twelve Thousands Only) has become due against you (Jointly and severally).

You are hereby called upon to deposit the above sum within 15 days of the receipt of the notice, failing which the recovery shall be made as per rules.

You are hereby called upon to deposit the above sum within 15 days of the receipt of the notice, failing which the recovery shall be made as per rules.

You are hereby ordered to appear before the undersigned on 09.04.2025 at 10:30 am for further proceedings.

In additions to the sum aforesaid you will be liable to pay :
a- Such interest as is payable for the period commencing immediately after this notice of the execution proceedings.
b- All costs, charges and expenses incurred in respect of the service of this notice and other process that may be taken for recovering the amount due.

By order of Tribunal
Recovery Officer
Debts Recovery Tribunal, Dehradun

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF NHA INFRABUILD PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	NHA INFRABUILD PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	08.08.2022
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies Kanpur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201UP2022PTC168820
5.	Address of the registered office and principal office (if any) of corporate debtor	KH NO. 210 MAUJA CHAMRAULI TAJ NAGRI PHASE-II SHAMSHABAD FATEHABAD ROAD, Agra, Uttar Pradesh, India, 282001
6.	Insolvency commencement date in respect of corporate debtor	31.01.2025 Copy of NCLT Order Received on 08.02.2025
7.	Estimated date of closure of insolvency resolution process	30.07.2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Pramod Kumar Sharma IP Registration No. IBBI/IPA-002/IP-N001110/2017-18/10258
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: H.No-16, Dasharath Kunj-B West Arjun Nagar, Agra, Uttar Pradesh, 282001 Email: pksharmaifcs@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: H.No-16, Dasharath Kunj-B West Arjun Nagar, Agra, Uttar Pradesh, 282001 Email: cirp.nhainfra@gmail.com
11.	Last date for submission of claims	22.02.2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class: Allottees in Real Estate Project
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class – Real estate allottees	1.Ankit Agarwal IBBI Regn No. IBBI/IPA-001/IP-P-01954/2020-2021/13095 2.Babita Jain IBBI Regn No. IBBI/IPA-002/IP-N00321/2017-18/10926 3. Keshari Kumar IBBI Regn No. IBBI/IPA-001/IP-P-2459/ 2021-2022/13769
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web Link: https://ibbi.gov.in/home/downloads (b) Physical Address: 1) Ankit Agarwal Address: 46A, Madhav Kunj ,Pratap Nagar, Uttar Pradesh-282010. Email ID: ipankitca@gmail.com 2) Babita Jain Address: 35B/6 Madhokunj, Ram Mohan Plaza, Katra, Allahabad 211002 Email ID: jainbabita06@gmail.com 3) Keshari Kumar Address: 46F Sector 7, Jasola Vihar New Delhi 110025 Email: keshrik@yahoo.com

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the NHA INFRABUILD PRIVATE LIMITED on 31.01.2025.
The creditors of NHA INFRABUILD PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 22.02.2025 to the Interim Resolution Professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class Real Estate Allottee in Form CA.
Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Pramod Kumar Sharma
Interim Resolution Professional
NHA INFRABUILD PRIVATE LIMITED
Reg no: IBBI/IPA-002/ IP-N00110/2017-18/10258
Date: 10.02.2025
Place: Agra

HDFC BANK — We understand your world
HDFC BANK LIMITED
Indra Chowk,Kavi Nagar Gajraula,244253. Uttar Pradesh

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

1.Whereas, The undersigned being the authorized officer of the HDFC Bank Ltd under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Ordinance,2002 (Ord. 3 of 2002) and in exercise of powers conferred under section 13 (2) read with rule 9 of the Security Interest (Enforcement) Rules,2002 issued a demand notice dated 20-May-2024 Calling upon the borrower / Guarantor **(1)** M/s **Mr** HOSHIYAR RAKESH SAINI S/O RAKESH SAINI R/o 06 MOH.SUNARO VALA GAJRAULA DHANAURA AMROHA-244235 **(BORROWER) (2)** Mrs OMWATI DEVI W/O RAKESH SAINI R/o 06 MOH.SUNARO VALA GAJRAULA DHANAURA AMROHA-244235 **(Co-BORROWER) (3)** Mr. SUBE SINGH S/O NATHU SINGH R/O ALIPUR BHOOR GAJRAULA DHANAURA AMROHA AMROHA-244235 (GUARANTOR) to repay the amount mentioned in the notice being Rs.**16,74,235.54/- (Sixteen Lakh Seventy Four Thousand Two Hundred Thirty Five Rupees Fifty Four paise only)** within 60 days from the date of the said notice.
The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Ordinance read with rule 9 of the said rule on this **5 th February, 2025.**
The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the HDFC Bank Ltd for an amount of Rs.**16,74,235.54/- (Sixteen Lakh Seventy Four Thousand Two Hundred Thirty Five Rupees Fifty Four paise only)** and interest thereon.

Description of the Immovable Property
Property Details-RESIDENCIAL (URBAN);**Address of the Property: Address**-Mohalla Sunaro Wali Gali Ward No.11 Nagar Panchayat Gajraula, DISST-AMROHA;**Measurement & Boundary details as per documents and as per site**-EAST- House Ganga saran;WEST- Rasta;NORTH- House Ganga saran;SOUTH- House Shiv charan;**Area**-62.28 SQM;**Owner Name**- Mrs. Omwati Devi W/o Rakesh Saini

Date:- 11.02.2025
Place:-Amroha
Sd/-
Authorised Officer
HDFC Bank Ltd

बैंक ऑफ़ बड़ौदा Bank of Baroda
Branch: Ramnagar, Distt. Nainital, Uttarakhand

POSSESSION NOTICE

Whereas, the Undersigned being the Authorised officer of the Bank of Baroda under, the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of Powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice as mentioned against each account stated herein to repay the amount mentioned in the notice within 60 days from the receipt of the said notice. The Borrowers/Guarantor having failed to repay the amount, notice is hereby given to the Borrowers and Mortgagor/Guarantor and the public in general, that the undersigned has taken Possession of the property described herein below in exercise of powers conferred up on him/her under section 13(4) of the said Act read with rule 8 of the said rule as per the details given below. The Borrowers/ Mortgagor/Guarantor in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property/ies will be subject to the charge of the Bank of Baroda for an amount and interest thereon as mentioned below. **The borrower's/ Guarantor's attention is invited to the provision of Sub Section (8) of Section-13 of the Act, in respect of time available to redeem the secured assets.**

Sr. No.	Name & Address of Borrower/Guarantor	Description of Immovable Properties	Outstanding Amount
1.	**1. M/s Mansarovar Holidays (Borrower) through its Proprietor Punit Kumar Goel,** Address:- Village – Dehla Banobasti, Shop No. 5, Aasthan Plaza, Ground Floor, Block – A, Khatari, Ramnagar, Dist- Nainital (Uttarakhand)-244715. **2. Punit Kumar Goel S/o Prayag Narayan Goel (Proprietor) (Borrower),** Address: 1, Kasera Line, Sarraffa Chowk, Ramnagar, Distt- Nainital (Uttarakhand), Pin-244715. **3. Mr. Prayag Narain Goel S/o Late Radhey Shyam (Guarantor),** 1, Kasera Line, Sarraffa Chowk, Ramnagar, Distt- Nainital (Uttarakhand), Pin-244715. **4. Smt Sushma Agarwal W/o Prayag Naraain Goel (Guarantor),** Add- 1 Kasera Line, Sarraffa Chowk, Ramnagar, Dist- Naintal (Uttarakhand), Pin- 244715.	**1.** Property Bearing Khata no. 005, old khasra no. 76/8 and new khasra no. 435, 489, 490, 535D, 569 tra admeasuring 0.475 Hectare in Village- Dehla Bandobasti, Tehsil- Ramnagar, District- Nainital, belonging to Mr. Punit Kumar Goel S/o Mr. Prayag Narayan Goel and Bounded as under : East- Common way of Village, West- Land of Harish Jaitwal, North- Land of Kheem Singh and other, South- Land of Harish Kaitwal. **2.** Property bearing khata no. 50, Khasra No. 85/1 min admeasuring 0.048 Hectare Located at Vilalge- Tandu Mallu, Pargana- Bhavar Chilkiya, Tehsil- Ramanagr, District- Naintal, belonging to Mr. Punit Kumar Goel. Bounded as : East- Property of Puneet Kumar Goel, West- Village to and fro Passage, North- Abadi of Village after Gool, South- RCC Road & property of Punit Kumar Goel. **3.** Commercial building bearing plot no. 588, Shop no. 5 on ground floor of Block A in building named "Aasthan Plaza" admeasuring 12.54 Sq mtr Located at Idgah Road Khatari, Ramnagar, Dist- Naintal, Uttarakhand - 244715.	**₹ 4,67,26,585.17** (Rupees Four Crore Sixty Seven Lakh Twenty Six Thousand Five Hundred Eighty Five And Paisa Seventeen Only)+ interest and other charges w.e.f. 01.12.2024 **Date of Possession Notice** 05.02.2025 **Date of Demand Notice** 30.11.2024
2.	**1. M/s Battu Lal Radhey Shyam & Sons through it's proprietor Punit Kumar Goel (Borrower),** Address: Sarraffa Chowk, Ramnagar, Distt- Nainital, Uttarakhand - 244715. **2. Punit Kumar Goel S/o Prayag Narayan Goel (Proprietor) (Borrower),** Address: 1, Kasera Line, Sarraffa Chowk, Ramnagar, Distt- Nainital Uttarakhand- 244715. **3. Mr. Prayag Narain Goel S/o Late Radhey Shyam (Guarantor),** 1, Kasera Line, Sarraffa Chowk, Ramnagar, Distt- Nainital, Uttarakhand- 244715. **4. Mr. Siddhartha Goel S/o Prayag Narain Goel (Guarantor),** 1, Kasera Line, Sarraffa Chowk, Ramnagar, Distt- Nainital, Uttarakhand- 244715. **5. Smt. Pooja Agarwal W/o Punit Kumar Goel (Guarantor),** Kasera Line, Sarrafa Chowk, Ramnagar Range, Distt- Nainital, Uttarakhand- 244715.	**1.** Property bearing Khata No. 139, Khasra No. 283, 285/2, 289, 290 and khasra no. 283, 286a, 289 admeasuring 0.142 hectare at village- Chilkiya, Tehsil Ramnagar, Distt- Nainital. Property belongs to Punit Kumar Goel. Boundaries of property are as: East- N H 121, West- Property of Puneet Goel, North- Property of Puneet Goel,South- Passage from the property of Puneet Goel. **2.** Property bearing Khata no. 032, khasra no. 297 admeasuring 0.286 hectare located at village- Jassaganja, Tehsil- Ramnagar, Distt- Nainital. Property belongs to Punit Kumar Goel. Boundaries of property are as: East- Land of Pooran Singh, West- Land of Puneet and Rasta, North- Land of Hari Shankar Bhatt, South- Land of Devendra Singh and Mohan Singh. **3.** Land belonging to Punit Kumar Goel and Pooja Agarwal admeasuring 0.601 hectare (Khata No. 6, khasra no. 271, 276, 278, 279, 281, 301, 303, 304, 332 totaling 0.591 hectare in the name of Punit Kumar Goel and khasra no. 281, 282, totaling 0.010 hectare in the name of Pooja Agarwal). Boundaries of property as below: East- Vacant land of Shahid Hussain and owners of property, West- Property of R K Daing, North- 25 feet wide Rasta, South- Orchards of other person.	**₹ 5,10,08,013.07** (Rupees Five Crore Ten Lakh Eight Thousand Thirteen And Paise Seven Only) + interest and other charges w.e.f. 01.12.2024 **Date of Possession Notice** 05.02.2025 **Date of Demand Notice** 30.11.2024

Date : 11.02.2025 **Place : Ramnagar, Distt. Nainital** **Authorised Officer**

यूनियन बैंक ऑफ़ इंडिया Union Bank of India
Union Bank of India
Regional office, Meerut at Oppt. Govt. Inter College, Begum Bridge Road, Meerut 250 001 (U.P.).
SALE NOTICE for Sale of Immovable Properties

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Proviso to Rule 8 (6) of Security Interest (Enforcement) Rule, 2002

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/ charged to the Secured Creditor, the Physical\Constructive Possession of which has been taken by the Authorized Officer of Union Bank of India Regional office, Meerut (secured creditor), will be sold on "As is where is",- "As is what is" and "Whatever there is" basis (assets wise date and time and other details mentioned below) for recovery of amount, as mentioned below due to Union Bank of India (Secured Creditor) from below Named Borrower(s), Mortgagor(s) and Guarantor(s).

S. No.	Branch Name & Address	Name & address of Borrower & Guarantor	Description of the Immovable property put for auction	Status of the possession Physical/ Constructive	Dues to be Recovered from Borrower/ Guarantor (Rs.)	Reserve Price (Rs.) / EMD / Bid Increment	Date and Time of Auction (with 10 min unlimited auto extensions)
1	Union Bank of India, GARH ROAD, NATIONAL HIGHWAY, Dist Hapur, Uttar Pradesh -245101, Mob.: 9368406635	**1) BORROWER: MR. BHEEM SINGH S/O MR. DHAN SINGH :** H NO 2013, OLD BHEEM NAGAR, GARH ROAD, HAPUR (UP) **Also at:** Part of Plot No 6, Part of Khasra No 2301/1 Mi, Mohalla Bheem Nagar, Garh Road, Hapur UP 245101 (Near Mata Mandir) **2) GUARANTOR:** MR. MAHESH CHAND S/O MR. DHAN SINGH, H NO 2013, OLD BHEEM NAGAR, GARH ROAD, HAPUR (UP)	**Residential House at Part of Plot No 6, Part of Khasra No 2301/1 Mi, Mohalla Bheem Nagar, Garh Road, Hapur UP 245101 (Near Mata Mandir) Of area 42.07 sq. mtrs or 50.31 Sq. Yds. OWNER: BHEEM SINGH S/O DHAN SINGH** BOUNDERIES: East- Other's Property, West-Rasta 15' wide, North- Other's Property, South- House of Mahesh Chand	Constructive	Total (RL+DL)- Rs 4.73 LAKH as on 31.12.2024 plus interest thereon and other charges	Rs. 12.51 Lakhs / Rs.1,25,100/- / Rs. 12,500/-	11.03.2025 between 12.00 PM To 05.00 PM
2	Union Bank of India, GARH ROAD, NATIONAL HIGHWAY, Dist Hapur, Uttar Pradesh -245101, Mob.: 9368406635	**1) BORROWER: MR. IKRAMUDDIN S/O MR. LAL MOHAMMAD** East Part of H.NO-1693, Mohalla-Darshan Puri (Shiv Dayal Pura), Gali no-1, Ward NO-39 Eidgah Road, Bulandshahar Road, HAPUR	**East Part Of House No. 1693, Part Of Khasra No.1293, Situated At Mohalla Darshan Puri (shiv Dayal Pura), Gali No.01, Ward No. 39, Eidgah Road, Bulandshahar Road, Distt. Hapur In The Name Of Mr. Ikramuddin S/o Mr. Lal Mohammad. Area: 62.73 Sq Mtrs** Bounderies: East – House Of Babudeen, West- Part Of House Of Naseem, North- Others Property, South- Rasta 12' Wide	Constructive	Total (RL+DL)- Rs 14.17 LAKH /-as on 31.12.2024 plus interest thereon and other charges	Rs. 11.50 Lakhs / Rs. 1,15,000/- / Rs. 11,500/-	11.03.2025 between 12.00 PM To 05.00 PM
3	Union Bank of India, GARH ROAD, NATIONAL HIGHWAY, Dist Hapur, Uttar Pradesh -245101, Mob.: 9368406635	**1) Borrower/s: Mr. Rahul Sharma S/o Mr. Hari Sharma,** 402/41 Kothi Sadak Ali, Swarg Ashram Road, Raj Nagar Footi Line, Hapur-245101 **Also At:** H No- W-31/184, Plot No -8, Mohalla Shivlok, Near Shakti Nagar, Hapur Up-245101 **Mrs. Hemwati W/o Mr. Hari Sharma,** 402/41 Kothi Sadak Ali, Swarg Ashram Road,,raj Nagar Footi Line, Hapur- 245101 **Also At:** H No- W-31/184, Plot No -8, Mohalla Shivlok, Near Shakti Nagar, Hapur UP-245101 **2) Guarantor: Mr. Hari Sharma S/o Mr.tek Chand Sharma,** 402/41 Kothi Sadak Ali, Swarg Ashram Road,,raj Nagar Footi Line, Hapur- 245101 **Also At:** H No- W-31/184, Plot No -8, Mohalla Shivlok, Near Shakti Nagar, Hapur UP-245101	**H. No.- W-31/184, Part Of Plot No -8, Mohalla Shivlok,near Railway Crossing Swarg Ashram Road, Pargana ,tehsil & Distt Hapur Up , Area- 57.50 Sq Mtrs Or 68.75 Sq. Yards, Owner: Rahul Sharma S/o Hari Sharma & Hemwati Sharma W/o Hari Sharma,** Boundaries- East- Rasta 20' Wide, West- Railway Land, North- Plot No -7, South- Remaining Part Of Plot No-8 Of Smt Sudesh	Constructive	Total (RL+DL)- Rs 18.93 LAKH as on 31.12.2024 plus interest thereon and other charges	Rs. 16.50 lakhs / Rs. 1,65,000/- / Rs. 16,500/-	11.03.2025 between 12.00 PM To 05.00 PM

Date & Time of E-Auction: E-auction: on **11.03.2025 between 12.00 PM To 05.00 PM**. For detailed terms and condition of the sale, please refer to the link provided in **https://baanknet.com.** Further Bidder for Registration and Login and Bidding Rules visit **https://baanknet.com** only.
NOTE: Bidder are advised to register and validate KYC on the website/ portal at least 2-3 days prior to auction date and EMD may be deposited 2 days before the date of auction to avoid any inconvenience.

Date: 10.02.2025 **Place : Meerut** **Authorised Officer, Union Bank of India**

एएमयू में हिंदू छात्र को पीटकर बेहोश किया, संघ पर की टिप्पणी

यूनिवर्सिटी के नदीम तरीम हाल में रविवार की रात हुई घटना

जागरण संवाददाता, अलीगढ़ : अलीगढ़ मुस्लिम विश्वविद्यालय(एएमयू) के नदीम तरीन हाल में रविवार देर रात इंजीनियरिंग कर रहे हिंदू छात्र की जूनियर छात्र व उसके साथियों ने पिटाई कर दी। उसे तब तक पीटा जब तक बेहोश न हो गया। आरोपितों ने संघ पर टिप्पणी की। छात्र को अंधभक्त बताया। रात में ही प्राक्टोरियल टीम हाल पहुंच गई थी। तब आरोपित भाग चुके थे। छात्र की तहरीर पर सिविल लाइन पुलिस ने आरोपित छात्र व उसके आठ-दस अज्ञात साथियों के खिलाफ मुकदमा पंजीकृत किया है। इसमें आरोपितों पर संघ को लेकर टिप्पणी करने का भी आरोप है। यूनिवर्सिटी प्रशासन ने बीटेक द्वितीय वर्ष के आरोपित छात्र मो. कैफ आलम को निलंबित कर दिया है। वह बस्ती के गांधी नगर क्षेत्र में स्काउट प्रेस के पीछे रहने वाला है।

जेएन मेडिकल कालेज में भर्ती आर्यन कुशवाहा● वीडियो ग्रैब

कानपुर नवाबगंज मोनीघाट निवासी आर्यन कुशवाहा एएमयू में बीटेक अंतिम वर्ष का छात्र है। इसके द्वारा दी गई तहरीर के अनुसार वह नदीम तरीन हाल के कमरा नंबर 102 में रहता है। रविवार देर रात वह अपने दोस्त नील कमल के साथ टहलते हुए कमरे में जा रहा था। आरोप है तभी मौ. कैफ आलम वहां से मोबाइल पर बात करते हुए निकल रहा था। उसने आर्यन को टोका कि मैं फोन पर बात कर रहा हूं, तुम तेज बोल रहे हो। इसी बात पर वह झगड़ा करने लगा। इसके कुछ देर बाद वह अपने आठ-दस साथियों को लेकर आर्यन के कमरे में आ गया। सभी के हाथों में हाकी, राड, तमंचा व डंडे थे। इन्होंने बिस्तर पर लेटे आर्यन को बेरहमी से पीटना शुरू कर दिया। गाली देते हुए संघ को लेकर भी टिप्पणी करते हुए अंधभक्त कहा। यही नहीं पीटते कह रहे थे एएमयू हमारा है। जो मदद को आएगा वो भी भी पिटेगा। प्राक्टोरियल टीम ने छात्र को जेएन मेडिकल कालेज पहुंचाया गया। उसके सिर व शरीर में कई जगह चोटों के निशान थे। छात्र ने इसकी शिकायत प्राक्टर कार्यालय में की। जहां से थाने पहुंची तहरीर के आधार पर बीटेक द्वितीय वर्ष के छात्र मो. कैफ आलम आदि के खिलाफ मुकदमा पंजीकृत किया गया। प्राक्टर एएमयू प्रो. एम वसीम अली आरोपित छात्र मो. कैफ आलम को निलंबित कर दिया है। अन्य की पहचान की जा रही है। यूनिवर्सिटी स्तर से भी पूरे मामले की जांच कराई जा रही है।

नकल करती पकड़ी छात्रा ने प्राक्टर को जड़े थप्पड़

जागरण संवाददाता, अलीगढ़: धर्म समाज महाविद्यालय में तीन दिन पहले नकल करते हुए पकड़ी गई एलएलबी पंचम सेमेस्टर की छात्रा ने सोमवार को प्राक्टर को थप्पड़ जड़ दिए। इससे दिनभर महाविद्यालय में गहमागहमी का वातावरण रहा। छात्रा विवेकानंद कालेज की थी, जो परीक्षा देने आई थी। पुलिस, स्वजन व विवेकानंद कालेज स्टाफ की उपस्थिति में कई घंटे तक समझौते का प्रयास होता रहा। बताते हैं कि प्राक्टर का कहना है कि थाना गांधी पार्क पुलिस को तहरीर दे दी है, जबकि इंस्पेक्टर ने इससे इन्कार किया है। प्राचार्य ने आरोपित छात्रा को डिबार करने के लिए विश्वविद्यालय परीक्षा समिति को पत्र लिखा है।

धर्म समाज महाविद्यालय में सोमवार को द्वितीय पाली में सुबह 11:30 बजे से दोपहर 1.30 बजे तक एलएलबी पंचम सेमेस्टर की अंतिम परीक्षा हुई। महाविद्यालय को बाहरी छात्र-छात्राओं का भी केंद्र बनाया गया है। परीक्षा छूटने के दौरान विवेकानंद कालेज की छात्रा हाल से बाहर निकली। प्राक्टर व्यवस्था देखने निकलीं थी। उन्हें देखते ही छात्रा नजदीक पहुंची और रोक लिया।

बांकेबिहारी मंदिर में सेवायत और श्रद्धालु भिड़े, दो महिला समेत तीन घायल

ठाकुर बांकेबिहारी मंदिर में श्रद्धालु के साथ मारपीट करते सेवायत● सौ. सीसीटीवी से

संस, जागरण ●वृंदावन (मथुरा): ठाकुर बांकेबिहारी मंदिर में सेवायत गोस्वामी और श्रद्धालुओं के बीच सोमवार को जमकर लात-घूंसे चले। आरोप है कि गोस्वामी और उनके नौकरों ने मारपीट के बाद श्रद्धालुओं को धमकी दी। मारपीट में मुंबई से दर्शन करने आईं दो महिला समेत तीन श्रद्धालु घायल हो गए। डरे सहमे श्रद्धालुओं ने कोतवाली पुलिस को तहरीर दी है। इसका वीडियो भी इंटरनेट मीडिया पर प्रसारित हुआ है। पुलिस ने सीसीटीवी कैमरे खंगाले हैं।

ठाकुर बांकेबिहारी मंदिर में सुबह 10.30 बजे मुंबई के ओम साईं सोसायटी निवासी डा. घनश्याम गुप्ता परिवार और साथियों के साथ दर्शन करने आए थे। उनके साथ 17 लोगों का दल था। इनमें से डा. घनश्याम गुप्ता, उनकी 72 वर्षीय मां निर्मला गुप्ता, बहन सुमन गुप्ता व लक्ष्मी, चौक से जगमोहन की सीढ़ियां चढ़ने लगे। तभी सेवायत गोस्वामी और उनके नौकरों ने उन्हें जगमोहन की ओर जाने से रोका। इसे लेकर सेवायत गोस्वामी और श्रद्धालुओं के बीच विवाद हो गया। सेवायत गोस्वामी, उनके नौकर और श्रद्धालुओं के बीच मंदिर चौक में भीड़ के मध्य जमकर मारपीट होने लगी। मारपीट में एक श्रद्धालु की सोने की चेन गिर गई। मारपीट में घनश्याम गुप्ता, निर्मला, सुमन, लक्ष्मी घायल हो गए। पुलिस ने मामला शांत कराया।

RAMA HOSPITAL
DEPARTMENT OF UROLOGY

पथरी के दर्द से राहत बिना किसी आहत।
संकेतों को ना करें नज़रअंदाज़, तुरंत विशेषज्ञ से परामर्श लें।
Super Speciality Teaching Institute (MCh-Uro)
• मूत्र असंयमता • पुरुष नसबंदी
• प्रोस्टेट/ मूत्राशय संबंधी समस्याएं • किडनी, मूत्राशय एवं प्रोस्टेट कैंसर
• किडनी स्टोन • यूटीआई
24 hr 7 Emergency
www.ramahospital.com
पिलखुवा, हापुड़ 7065000999 | मंधना, कानपुर 7310473105 | लखनपुर, कानपुर 7081570570 | बागपत 9520882967

टैंकर की केबिन में मृत मिला आगरा का चालक

संस, जागरण● शिकोहाबाद: एटा रोड स्थित मां अंजनी प्लांट में रविवार रात टैंकर में दूध लेकर आया आगरा निवासी चालक सोमवार सुबह केबिन में मृत मिला। उसने केबिन में उल्टी की थी। पुलिस के अनुसार विषाक्त खाने या हृदयाघात से उसकी मृत्यु होने की आशंका है। फोरेंसिक टीम ने भी साक्ष्य एकत्र किए।आगरा, एत्मादपुर के गांव अगवर निवासी 45 वर्षीय टैंकर चालक मेघ सिंह देर रात दूध से भरा टैंकर लेकर प्लांट पर आया था। टैंकर को प्लांट परिसर में खड़ा करके वह केबिन में सो गया था। सोमवार सुबह पांच बजे प्लांट के कुछ लोग उसे जगाने गए तो वह मृत मिला। केबिन का दरवाजा अंदर से बंद था। प्लांट पर काम करने वाले

टैंकर की केबिन में चालक का शव मिलने की सूचना पर पहुंचे इंस्पेक्टर प्रदीप कुमार सिंह (दाएं) जानकारी करते हुए● जागरण

और आसपास के लोगों की भीड़ मौके पर एकत्र हो गई। इंस्पेक्टर ने बताया कि टैंकर लेकर केवल चालक आया था। उसके शरीर पर चोट के निशान नहीं पाए गए। पोस्टमार्टम रिपोर्ट से मृत्यु के कारण का पता चलेगा।

मोक्षधाम से कटवाए हरे पेड़, मैनेजर समेत पांच के खिलाफ मुकदमा

जासं, मथुरा : मोक्षधाम से नीम, पीपल व कदंब के हरे पेड़ कटवाने पर वनरक्षक ने मोक्षधाम के मैनेजर समेत पांच के खिलाफ गोविंद नगर थाने में मुकदमा दर्ज कराया है। पुलिस ने जांच शुरू कर दी है।

वनरक्षक जयवीर ने बताया, नौ फरवरी को सुबह 10 बजे मुखबिर से सूचना मिली कि मथुरा-वृंदावन मार्ग के समीप मोक्ष धाम परिसर में पेड़ काटे जा रहे हैं। हमराह साजिद को साथ लेकर घटनास्थल पर पहुंचे तो पाया कि एक नीम के पेड को जड़ से काटा गया तथा पीपल व कदंब के पेड़ो की साख तरासी की गई। नीम के पेड़ की लकड़ी को मौके से गायब कर दिया गया। कटे हुए पेड़ की ठूंठ गोलाई ली गई। घटना को लेकर आसपास के लोगों ने बताया कि मोक्ष धाम के मैनेजर मनोज शर्मा व चार अन्य लोगों ने पेड़ों को काटा है। वनरक्षक ने गोविंद नगर थाने में मैनेजर समेत पांच के खिलाफ रिपोर्ट दर्ज कराई है। गोविंद नगर थाना प्रभारी ने बताया जांच शुरू कर दी है।

दादर एक्सप्रेस में सीट को लेकर झगड़ा धक्के से नीचे गिरा फिरोजाबाद का युवक

संसू, जागरण● कोसीकलां (मथुरा): आगरा से दिल्ली जा रही दादर-अमृतसर एक्सप्रेस के सामान्य कोच में रविवार देर रात सीट पर बैठने को लेकर यात्रियों में विवाद हो गया। मारपीट के दौरान धक्के से फिरोजाबाद का युवक नीचे गिरकर गंभीर घायल हो गया। यात्रियों की सूचना पर आरपीएफ ने रेस्क्यू कर ट्रैक से घायल युवक को जिला अस्पताल पहुंचाया। हालत गंभीर होने पर घायल को आगरा रेफर कर दिया गया है। स्वजन की ओर से अभी जीआरपी थाने में कोई प्रार्थना-पत्र नहीं दिया गया है।

दादर-अमृतसर एक्सप्रेस रविवार रात डेढ़ बजे आगरा से दिल्ली की तरफ जा रही थी। ट्रेन के सामान्य कोच में सीट को लेकर फिरोजाबाद के मुहल्ला कश्मीरी गेट निवासी असलम की एक अन्य यात्री से वाद-विवाद के बाद मारपीट होने लगी। कुछ देर में युवक झगड़ते हुए गेट के पास आ गए।

आगरा के एसएन मेडिकल कालेज में भर्ती ट्रेन से गिरकर घायल हुआ असलम। फोटो ● सौ. स्वास्थ्य विभाग

बताते हैं तभी मारपीट एवं धक्का-मुक्की में कोसीकलां के कोटवन के पास असलम ट्रेन से नीचे गिर गया। वह ट्रैक पर गिरकर गंभीर घायल हो गया। यात्रियों ने आरोपित युवक को पकड़ लिया और आरपीएफ पलवल को सूचना दी। मथुरा आरपीएफ ने देर रात्रि कोटवन के पास ट्रैक पर घायल मिले असलम को रेस्क्यू करते हुए जिला अस्पताल में भर्ती कराकर स्वजन को सूचना दी। दोपहर बाद हालत गंभीर होने पर असलम को एसएन मेडिकल कालेज आगरा रेफर कर दिया गया।

पिता इस्लाम बेग ने बताया कि असलम चूरन, चटनी, गोली, अनारदाना की बिक्री करता है। दाहिने पैर में फ्रेक्चर हुआ है। घटना के समय वह दिल्ली में थे। असलम ट्रेन से कैसे गिरा है, इसकी अभी जानकारी नहीं है। इधर शिकायती-पत्र नहीं मिलने पर पलवल आरपीएफ ने आरोपित युवक को छोड़ दिया। थाना जीआरपी प्रभारी यादराम सिंह ने बताया कि झगड़े के दौरान यात्री ट्रेन से गिरा है। प्रार्थना पत्र के आधार पर कार्रवाई की जाएगी।

सिपाही बनने के लिए दौड़ी दो युवती गिरीं, पैर में फ्रैक्चर

जासं, अलीगढ़ : पीएसी 45वीं वाहिनी में सोमवार से यूपी पुलिस में सिपाही बनने लिए दौड़ प्रतियोगिता की शुरुआत हो गई। 2.4 किमी की दौड़ के दौरान दो अभ्यर्थी गिर गईं। जिससे पैर में फ्रैक्चर हो गया। पहले दिन 500 अभ्यर्थियों में से 477 उपस्थिति हुए। अलीगढ़ व आगरा मंडल के 12 जनपदों के करीब 13 हजार पुरुष-महिला वर्ग के अभ्यर्थियों की दौड़ पीएसी-45 वीं वाहिनी में कराई जा रही है। सुबह नियत समय पर क्रमवार 2.4 किमी की दौड़ क्रमवार शुरू टोली बनाकर शुरू की गईं। दौड़ के दौरान आगरा के कुबेरपुर की साधना व कासगंज के गंजडुडवारा की सौम्या गिर गईं। साधना को तो पीएसी के ही अस्पताल में ले जाया गया। जहां पांव में फ्रैक्चर बताया गया। इसी तरह साधना को दीनदयाल अस्पताल लाया गया। यहां उसके भी पांव में फ्रैक्चर बताया गया। स्वजन उन्हें ले गए।

केन्द्रीय रिजर्व पुलिस बल के शहीद कार्मिक
25 वीं पुण्य तिथि
शहीद होने की तिथि 11/02/2000

बल संख्या 850839583 शहीद सि0/ जीडी अजीत कुमार सिंह, ग्रुप केन्द्र ग्वालियर
पता-ग्राम- मछुअर, पोस्ट- मछुअर, जिला-आगरा, उत्तरप्रदेश
आज ही के दिन वर्ष 2000 में कैमूर, भभुआ, बिहार में विधान सभा चुनाव के दौरान माओवादियों से बहादुरी से लड़ते हुए अपने राष्ट्र के लिए अपना सर्वोत्तम बलिदान दिया। केरिपुबल के समस्त अधिकारी एवं कार्मिक आप जैसे वीर योद्धा को श्रद्धांजलि अर्पित करते हैं तथा ईश्वर से प्रार्थना करते हैं कि आपकी आत्मा को शांति प्रदान करे।
स्मृति में
केरिपुबल के समस्त अधिकारी एवं कार्मिक
CBC 19111/11/0079/2425

भारतीय रिज़र्व बैंक
RESERVE BANK OF INDIA
www.rbi.org.in
तकनीकी बोली आमंत्रित करने के लिए नोटिस – घरेलू सर्वेक्षणों और उद्यम सर्वेक्षणों के संचालन के लिए एजेंसियों का पैनल बनाना
उपरोक्त सर्वेक्षणों के लिए सांख्यिकी और सूचना प्रबंध विभाग, भारतीय रिज़र्व बैंक में पैनलबद्ध होने के लिए आवेदन आमंत्रित किए जाते हैं। एजेंसियों का चयन निविदा कागज़ात में उल्लिखित पात्रता मानदंडों के आधार पर किया जाएगा। विस्तृत निविदा कागज़ात, जिसमें निविदा प्रस्तुत करने की तारीख/पता भी सम्मिलित है, भारतीय रिज़र्व बैंक की वेबसाइट (www.rbi.org.in) पर और एमएसटीसी पोर्टल (https://www.mstcecommerce.com/eprochome/rbi) पर उपलब्ध है। इच्छुक एजेंसियाँ पूर्णरूप से भरा हुआ अपना आवेदन 20 फरवरी, 2025 को सुबह 10:00 बजे तक प्रस्तुत कर सकती हैं।
"पैसे का वादा करने वाले ई-मेल/एसएमएस/ टेलीफोन द्वारा धोखा न खाएं"

नोएडा के सिपाही ने तैयार कराए थे फर्जी दस्तावेज

- पुलिस भर्ती में स्वतंत्रता संग्राम सेनानी के आश्रितों के फर्जी दस्तावेज लगाने का मामला
- सोरों पुलिस की जांच में आया सिपाही का नाम, तीन दिन पहले नोएडा में हुआ है गिरफ्तार

संसू, जागरण● सोरों (कासगंज): पुलिस में भर्ती होने के लिए स्वतंत्रता संग्राम सेनानी के आश्रितों का फर्जी सर्टिफिकेट एक सिपाही बनाता था। पुलिस की जांच में इसका पर्दाफाश हुआ है। तीन दिन पहले नोएडा में आरोपित को गिरफ्तार किया है। कासगंज पुलिस अब उसे रिमांड पर लेकर पूछताछ करेगी।

पुलिस भर्ती की शारीरिक और दस्तावेजों की जांच कासगंज में की गई थी। यहां सात अभ्यर्थी ऐसे मिले जिन्होंने स्वतंत्रता संग्राम सेनानी के आश्रितों के दस्तावेज फर्जी लगाए थे। ये सातों अभ्यर्थी अलीगढ़ जिले के हैं। मामले की जांच सोरों इंस्पेक्टर अपराध प्रकाश चंद कर रहे हैं। जांच में नोएडा के सिपाही विमल पुत्र उमेश कुमार निवासी समस्तपुर खुर्जा नगर का नाम प्रकाश में आया। आरोपितों और उनके स्वजन ने पूछताछ में पुलिस को बताया उसने पुलिस में भर्ती कराने के लाखों रुपये लिए थे। उसने ही इन सभी आरोपितों के फर्जी स्वतंत्रता संग्राम सेनानी के फर्जी सर्टिफिकेट बनाए थे। तीन दिन पहले आरोपित सिपाही को एक अन्य मामले में नोएडा पुलिस ने गिरफ्तार किया। इसकी जानकारी सोरों के इंस्पेक्टर अपराध प्रकाश चंद्र को सोमवार को मिली।

पुलिस उसको पूछताछ में लेने के लिए रिमांड लेने की तैयारी कर रही है। इस संबंध में इंस्पेक्टर अपराध सोरों प्रकाश चंद ने बताया, आरोपित विमल को तीन दिन पहले नोएडा पुलिस ने पकड़ा है। वह अपने को सिपाही बताता है। जांच के बाद हकीकत पता चलेगी। उसको रिमांड पर लाकर पूछताछ की जाएगी। फर्जी स्वतंत्रता संग्राम सेनानी के फर्जी दस्तावेज लगाने के मामले में पकड़े गए आरोपितों ने और उनके स्वजन ने विमल का नाम बताया था। उसने पुलिस में भर्ती के लिए इन लोगों से रुपये लिए थे। आरोपितों के स्वजन का आरोप है कि विमल ने ही वे फर्जी सर्टिफिकेट बनाए थे।

हरियाणा रेल अवसंरचना विकास निगम लिमिटेड
(हरियाणा सरकार और रेल मंत्रालय का संयुक्त उपक्रम)
Haryana Rail Infrastructure Development Corporation Ltd.
A Joint Venture of Government of Haryana & Ministry of Railways
Tender No.: HORC/HRIDC/Rail-01/2025 Date: 10.02.2025
E-Tenders are invited by HRIDC for execution of the following work: -
Name of Work: RAIL-01: Manufacture and supply of 60 kg (60E1) rails of R260 and R350 HT Grade in connection with Haryana Orbital Rail Corridor (HORC) Project.
Tender Security: INR 5,000,000.00 Only.
Date of closing of e-tender: 25.03.2025 at 15:00 Hrs IST,
Date of opening of e-tender: 25.03.2025 at 15:30 Hrs IST,
Period of completion: 14 Months.
Website particulars: http://etenders.hry.nic.in and http://hridc.co.in
No manual tender will be accepted against e-tendering. GM/IP&IT/ HRIDC/Gurugram

कासगंज में हिंदुओं ने लगाए मकान बिकाऊ के पोस्टर

- होलिका दहन के स्थान को लेकर गांव में बढ़ रहा तनाव
- एसडीएम और सीओ ने किया ग्रामीणों को समझाने का प्रयास

संसू, जागरण● सोरों (कासगंज): गांव सराय जुन्नारदार में होलिका दहन स्थल को लेकर तनाव बढ़ रहा है। सोमवार को हिंदू पक्ष ने घरों पर 'मकान बिकाऊ है' के पोस्टर चस्पा कर दिए। इससे मामला और बिगड़ गया। ग्रामीण अपने पुराने स्थल पर ही होलिका दहन पर अड़े हुए हैं। पुलिस उनको समझाने का प्रयास कर रही है। एसडीएम सदर ने सोरों थाने में ग्रामीणों के साथ बैठक की पर कोई नतीजा नहीं निकला। देर शाम सीओ सदर ने पुलिस फोर्स के साथ गांव में पैदल गश्त की और समझाने का प्रयास किया।

सोरों के ग्राम पंचायत न्यौली के गांव सराय जुन्नारदार में हिंदू पक्ष चाहता है कि वर्ष 2005 में जहां होलिका दहन होता था, वे उसी जगह पर इस बार भी करेंगे। जबकि मुस्लिम पक्ष का कहना है कि मस्जिद के पास छोड़ कर हिंदू अपने क्षेत्र में कहीं भी होलिका जलाएं, उनको कोई आपत्ति नहीं है। हिंदू पक्ष इसके लिए राजी नहीं है।

सराय जुन्नारदार में फोर्स के साथ सोमवार को पैदल गश्त करतीं क्षेत्राधिकारी सदर आंचल● जागरण

सोमवार को हिंदू पक्ष के वीरेश, सोमेश, राजू, किताब सिंह, सुरेंद्र, महेंद्र आदि ने घरों पर बिकाऊ का पोस्टर चस्पा कर दिया। इसकी जानकारी पर सोरों कोतवाली प्रभारी फोर्स के साथ मौके पर पहुंच गए। उन्होंने पोस्टर फाड़ दिए, इसको लेकर आक्रोश फैल गया। इसकी जानकारी पर एसडीएम सदर संजीव कुमार थाने पहुंच गए। उन्होंने ग्रामीणों को थाने पर बुला लिया। एक घंटे से अधिक समय तक पंचायत हुई। पुलिस का कहना था कि अमृत वाटिका के पास होलिका दहन कर लिया जाए। इस पर हिंदू पक्ष के लोग तैयार नहीं हुए। उनका कहना था कि होलिका दहन पश्चिम की तरफ नहीं करते। पुलिस ने समझाया कि कोई नई जगह होलिका दहन की इजाजत नहीं मिलेगी। इस पर हिंदू पक्ष ने होली दहन करने से ही इन्कार कर दिया। तनाव को देखते हुए शाम को सीओ सदर आंचल चौहान भी फोर्स के साथ गांव पहुंच गईं। उन्होंने भी लोगों को समझाने का प्रयास किया पर वे नहीं माने। ग्रामीणों को कहना है कि होलिका दहन का स्थल पुराना है।

सीओ सदर आंचल चौहान ने बताया कि लोगों को समझाने का प्रयास किया जा रहा है। कुछ ग्रामीणों ने पिछले साल जहां होलिका जली थी, वहां होलिका दहन पर सहमति जताई है।

अलीगढ़ में चोरों का गैंग दबोचा, लाखों के जेवर व दो बाइक बरामद

जागरण संवाददाता, अलीगढ़ : रेलवे रोड की विक्रम मार्केट में हुई चोरी के मामले में पुलिस को सोमवार को सफलता हाथ लगी। बन्नादेवी पुलिस, एसओजी सिटी व सर्विलांस टीम की संयुक्त टीम ने सोने-चांदी गलाने की दुकान से हुई चोरी की घटना में मामले में सरगना सहित चार बदमाशों को गिरफ्तार किया है। करीब 71 लाख कीमत के सोना-चांदी के जेवर, तीन लाख नकदी व दो बाइक बरामद की हैं।

विक्रम मार्केट स्थित सोना-चांदी गलाने (ढलाई) की दुकान से चोर 26/27 जनवरी की रात में लाखों के सोना-चांदी ले गए थे। घटना के पर्दाफाश के लिए सीओ बन्नादेवी राजीव द्विवेदी व प्रभारी निरीक्षक बन्नादेवी पंकज मिश्रा के नेतृत्व में दो टीम लगाई गईं थीं। टीम ने सर्विलांस टीम की मदद से कब्रिस्तान की चाहरदीवारी सरकारी नलकूप के पास बरौला जाफराबाद रोड से चार चोरों को गिरफ्तार किया गया। एसपी सिटी मृगांक शेखर पाठक ने बताया कि पकड़े गए आरोपितों में नींवरी मोड़, गौंडा रोड निवासी वारिस, कांशीराम योजना कालिंदी विहार थाना ट्रांस यमुना जिला आगरा निवासी विमल मेहरा, टीला माई थान, घटिया आजम खां, थाना कोतवाली आगरा निवासी सोमेंद्र वर्मा और चिचनी थाना बीटा जिला सागनी खानापुर (महाराष्ट्र) निवासी वैभव विलास शामिल हैं।

आगरा का सर्राफ निशाने पर

चोरी का सोना खरीदने के मामले में आगरा कोतवाली क्षेत्र के एक सर्राफ का नाम प्रकाश में आया है। जिसकी धरपकड़ के लिए टीम आगरा भेजी गई है। आरोपी दुकान बंद कर भाग गया है।

फॉर्म-ए
सार्वजनिक घोषणा
(भारतीय दिवाला एवं शोधन अक्षमता बोर्ड (कॉर्पोरेट व्यक्तियों हेतु दिवाला समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 6 के अधीन)
एनएचए इंफ्राबिल्ड प्राइवेट लिमिटेड के ऋणदाताओं के ध्यानार्थ हेतु

प्रासंगिक विवरण		
1.	कॉर्पोरेट ऋणी का नाम	एनएचए इंफ्राबिल्ड प्राइवेट लिमिटेड
2.	कॉर्पोरेट ऋणी के गठन की तिथि	06.08.2022
3.	प्राधिकरण जिसके अधीन कॉर्पोरेट ऋणी गठित/ पंजीकृत है	कंपनी रजिस्ट्रार कानपुर
4.	कॉर्पोरेट पहचान संख्या / कॉर्पोरेट देनदार की सीमित देयता पहचान सं.	U45201UP2022PTC168820
5.	कॉर्पोरेट ऋणी के पंजीकरण कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता	केएच नं. 210 मौजा चमरौली ताज नगरी फेस-2 शमशाबाद फतेहाबाद रोड, आगरा, उत्तर प्रदेश, भारत, 282001
6.	कॉर्पोरेट ऋणी के सम्बन्ध में दिवाला आरम्भ तिथि	31.01.2025 एनसीएलटी आदेश की प्रति 08.02.2025 को प्राप्त हुई
7.	दिवालियापन संकल्प प्रक्रिया को बंद करने की अनुमानित तारीख	30.07.2025
8.	अंतरिम समाधान पेशेवर के रूप में कार्य करने वाले दिवालियापन पेशेवर का नाम और पंजीकरण संख्या	प्रमोद कुमार शर्मा आई पी पंजीकरण नं. IBBI/IPA-002/IP-N00110/2017-18/10258
9.	अंतरिम समाधान पेशेवर का पता और ईमेल पता जो समिति के पास पंजीकृत हो	पंजीकृत पताः मकान नंबर-16, दशरथ कुंज-बी वेस्ट अर्जुन नगर, आगरा, उत्तर प्रदेश, 282001 ईमेलः cirp.nhainfra@gmail.com
10.	अंतरिम समाधान पेशेवर के साथ पत्राचार के लिए उपयोग किए जाने वाला पता और ई-मेल	पताः मकान नंबर-16, दशरथ कुंज-बी वेस्ट अर्जुन नगर, आगरा, उत्तर प्रदेश, 282001 ईमेलः cirp.nhainfra@gmail.com
11.	दावों के निवेदन की अंतिम तिथि	22.02.2025
12.	धारा 21 के उपधारा (6ए) के खंड (बी) के तहत लेनदारों की कक्षाएं, यदि कोई हों, अंतरिम संकल्प पेशेवर द्वारा निर्धारित	वर्ग का नामः रियल एस्टेट परियोजना में आवंटी
13.	दिवालियापन पेशेवरों के नाम एक वर्ग में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए पहचाने जाते हैं (प्रत्येक वर्ग के लिए तीन नाम)	1.अंकित अग्रवाल आईबीबीआई पंजीकरण संख्या IBBI/IPA-001/IP-P-01954/2020-2021/13095 2.बबीता जैन आईबीबीआई पंजीकरण संख्या IBBI/IPA-002/IP-N00321/2017-18/10926 3. केशरी कुमार आईबीबीआई पंजीकरण संख्या IBBI/IPA-001/IP-P-2459/ 2021-2022/13769
14.	(क) प्रासंगिक फार्म और (ख) अधिकृत प्रतिनिधियों का विवरण यहां उपलब्ध है	(ए) वेब लिंकः https://ibbi.gov.in/home/downloads (बी) भौतिक पताः 1)अंकित अग्रवाल पताः 46ए, माधव कुंज, प्रताप नगर, उत्तर प्रदेश-282010। ईमेल आईडीः ipankitca@gmail.com 2)बबीता जैन पताः 35बी/6 माधोकुंज, राम मोहन प्लाजा, कटरा, इलाहाबाद 211002 ईमेल आईडीः jainbabita06@gmail.com 3)केशरी कुमार पताः 46एफ सेक्टर 7, जसोला विहार नई दिल्ली 110025 ईमेलः keshrik@yahoo.com

इसके द्वारा सूचित किया जाता है कि राष्ट्रीय कंपनी कानून न्यायाधिकरण, ने दिनांक 31.01.2025 के माध्यम से **एनएचए इंफ्राबिल्ड प्राइवेट लिमिटेड** की कॉर्पोरेट दिवालियापन समाधान प्रक्रिया शुरू करने का आदेश दिया है।

एनएचए इंफ्राबिल्ड प्राइवेट लिमिटेड के लेनदारों को **22.02.2025** को या उससे पहले अपने दावों का सबूत प्रस्तुत करने के लिए कहा जाता है, जो प्रविष्टि नं. 10 में उल्लिखित पते पर अंतरिम समाधान पेशेवर को देना हैं।

वित्तीय लेनदार केवल इलेक्ट्रॉनिक साधनों से दावों का सबूत जमा करेंगे। अन्य सभी लेनदार पोस्ट द्वारा या इलेक्ट्रॉनिक माध्यमों द्वारा या व्यक्तिगत रूप से दावों का सबूत जमा कर सकते हैं।

एंट्री नं. 12 के खिलाफ सूचीबद्ध एक वर्ग से संबंधित एक वित्तीय लेनदार, क्लास [निर्दिष्ट क्लास] फार्म सी ए में अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए एंट्री नं. 13 के खिलाफ सूचीबद्ध तीन दिवालिया पेशेवरों में से अधिकृत प्रतिनिधि की अपनी पसंद का संकेत देगा।

दावे के झूठे या भ्रामक सबूत जमा करने से जुर्माना लगाया जाएगा।

हस्ता/-
प्रमोद कुमार शर्मा
अंतरिम समाधान पेशेवर
एनएचए इंफ्राबिल्ड प्राइवेट लिमिटेड
पंजीकरण संख्याः IBBI/IPA-002/ IP-N00110/2017-18/10258

दिनांकः 10.02.2025
स्थानः आगरा